

ITEM NO.1501

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 722/2012

ABDUL WAHID & ANR.

Appellant(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

WITH Cr1.A. No. 1266/2012

Date : 28-02-2025 These appeals were called on for pronouncement
of judgment today.

For Appellant(s) :

Ms. Gouri Karuna Das Mohanty, Adv.
Mr. Snehasish Mukherjee, AOR
Ms. Anu Gupta, Adv.
Mr. Sanjay Mani Tripathi, Adv.
Mr. V. Elangovan, Adv.
Mr. Ali Jethmalani, Adv.
Mr. Pawan Kumar Sharma, Adv.

For Respondent(s) :

Mr. Irshad Ahmad, AOR

Mr. Milind Kumar, AOR

Hon'ble Mr. Justice Ujjal Bhuyan pronounced the Reportable judgment of the Bench comprising Hon'ble Mr. Justice Pankaj Mithal and His Lordhsip.

The operative part of the judgment reads thus:

"25. Consequently, we allow the two appeals by setting aside the impugned judgment of the High Court dated 26.08.2011 and of the trial court dated 10.03.2003. Conviction and sentence of the appellants are accordingly set aside.

26. Since the appellants are on bail, their bail bonds are discharged."

Pending application, if any, also stands disposed of.

(Anita Malhotra)

AR-CUM-PS

(Signed Reportable judgment is placed on the file.)

(AVGV RAMU)

Court Master